

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 23183/2023

MAYANGLAMBAM BOBBY MEETEI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.132908/2023-CONDONATION OF DELAY IN  
REFILING / CURING THE DEFECTS)

Date : 31-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Madhavi Divan, Sr. Adv.  
Mr. Nachiketa Joshi, Adv.  
Mr. Praneet Pranav, Adv.  
Mr. Maibam Nabaghanashyam Singh, AOR  
Mr. Elangbam Premjit Singh, Adv.  
Mr. Amit Sharma, Adv.  
Ms. Niyati Sharma, Adv.  
Ms. Poornima Joshi, Adv.  
Mr. Saurabh Kumar Joshi, Adv.  
Ms. Anjali Dhingra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Ms Madhavi Divan, senior counsel appearing on behalf of the petitioner, seeks the permission of the Court to withdraw the petition under Article 32 of the Constitution, at this stage, so as to enable the petitioner to pursue such remedies as are available in law.
- 2 The petition is dismissed as withdrawn.

(SANJAY KUMAR-I)  
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR